



**Government of Jammu and Kashmir**  
**Revenue Department**  
**Civil Secretariat**  
**Srinagar/Jammu**

**Jammu, the 11<sup>th</sup> November, 2016**

SRO **358** In exercise of the powers conferred by clause (b) of Section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all the Notifications issued in this behalf, the Government hereby appoint the following Officers to be the competent authority for purposes of the said Act, within the territorial jurisdiction shown against each:-

S.No.	Name of Officer with designation	Name of the Sub-Division
1.	Mr. Ghulam Mohi-ud-Din Shah, Sub Divisional Magistrate, Beerwah, Budgam	Beerwah
2.	Mr. Shabir-ul-Hassan, Sub Divisional Magistrate, Chadoora, Budgam	Chadoora

By Order of the Government of Jammu and Kashmir.


Sd/-  
(Mohammad Ashraf Mir)  
Commissioner/Secretary to Government  
Revenue Department

No.Rev/LB/05/78-

Dated: 11 - 11 - 2016

Copy to the:-

1. Financial Commissioner (Revenue) J&K, Jammu.
2. Divisional Commissioner, Kashmir.
3. Commissioner/Secretary to Government, General Administration Department.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
5. Deputy Commissioner, Budgam.
6. Director, Archives, Archaeology & Museums, J&K.
7. Manager, Government Press, for publication in the Government Gazette.
8. Private Secretary to Commissioner/Secretary to Government, Revenue Department.
9. I/C Website for hosting the SRO on official website.
10. Notification / stock file.

  
(Ghulam Rasool) KAS  
Deputy Secretary to Government  
Revenue Department

